

Norms Committee Minutes of the Meeting No. 06/AM 21-22 dated 08.10.2021 under the Chairmanship of **ShriHardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) ShriShaish Kumar, Technical Expert
- (ii) Shri D.N. Mathur, Technical Expert
- (iii) ShriNandLal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 06/AM 21-22 dated 08.10.2021 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

Manual Cases

MEETING NUMBER : NC/4/MEET/JUL/2021-22/ 06 **MEETING DATE:** 08.10.2021

Case No. M- 671 NC No. 06/21-22 Date : 08.10.2021	M/s. Sumitomo Chemical India Ltd., RLA. No. 03/94/040/00716/AM19 HQ F.No. 01/83/050/00777/AM19 Licence No.0310825112 dated 19.11.2018	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to as per SION A-1609 and considering (85% purity) of import items No.1, the norms as under for ratification purpose :- Export Item – ChloropyriphosTechnical 94% Min Qty - 1 Kg		
Import Item	Existing Norms	Revised Norms
Sodium Salt of TrichloroPyridinol 85% Min.	0.662 Kg	0.715 Kg
Diethyl Thiophosphoryl Chloride (DETCL)	0.566 Kg	0.605 Kg
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No. M- 672 NC No. 06/21-22 Date : 08.10.2021	M/s. Sumitomo Chemical India Ltd., RLA. No. 03/94/040/00634/AM19 HQ F.No. 01/83/050/01068/AM19 Licence No.0310824613 dated 23.10.2018	Status Case: Approved									
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to as per SION A-1609 and considering (85% purity) of import items No.1, the norms as under for ratification purpose :- Export Item – Chloropyriphos Technical 94% Min Qty - 1 Kg											
<table border="1"> <thead> <tr> <th>Import Item</th><th>Existing Norms</th><th>Revised Norms</th></tr> </thead> <tbody> <tr> <td>Sodium Salt of TrichloroPyridinol 85% Min.</td><td>0.662 Kg</td><td>0.715 Kg</td></tr> <tr> <td>Diethyl Thiophosphoryl Chloride (DETCL)</td><td>0.566 Kg</td><td>0.605 Kg</td></tr> </tbody> </table>			Import Item	Existing Norms	Revised Norms	Sodium Salt of TrichloroPyridinol 85% Min.	0.662 Kg	0.715 Kg	Diethyl Thiophosphoryl Chloride (DETCL)	0.566 Kg	0.605 Kg
Import Item	Existing Norms	Revised Norms									
Sodium Salt of TrichloroPyridinol 85% Min.	0.662 Kg	0.715 Kg									
Diethyl Thiophosphoryl Chloride (DETCL)	0.566 Kg	0.605 Kg									
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

Case No. M- 673 NC No. 06/21-22 Date : 08.10.2021	M/s. Sumitomo Chemical India Ltd., RLA. No. 03/94/040/01044/AM18 HQ F.No. 01/83/050/00609/AM19 Licence No.0310819891 dated 16.03.2018	Status Case: Approved						
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Export description items as under for ratification purpose :-								
<table border="1"> <thead> <tr> <th>Export Item</th><th>Existing Norms</th><th>Revised Norms</th></tr> </thead> <tbody> <tr> <td>Profenofos 50% EC</td><td>Kg</td><td>Litres</td></tr> </tbody> </table>			Export Item	Existing Norms	Revised Norms	Profenofos 50% EC	Kg	Litres
Export Item	Existing Norms	Revised Norms						
Profenofos 50% EC	Kg	Litres						
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

Case No. M- 674 NC No. 06/21-22 Date : 08.10.2021	M/s. Sumitomo Chemical India Ltd., RLA. No. 03/94/040/00427/AM19 HQ F.No. 01/83/050/0609/AM19 Licence No.0310823187 dated 21.08.2018	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to the norms for Mono ISO Propylamine (Purity 70%) may be enhanced to 0.150 Kg from 0.061 Kg in line with SION A-1634 on Pro-rata basis.		

All other conditions of norms ratified earlier will remain unchanged.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 675 NC No. 06/21-22 Date : 08.10.2021	M/s. ChemocidImpex Private Ltd., Mumbai RLA. No. 03/94/040/00739/AM18 HQ F.No. 01/83/050/0592/AM18 Licence No.0310827487 dated 06.03.2019	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: I. C.I No. Of Export item II. % Dye content in export. III. Complete Chemistry and yield as per technical details under Appendix to 4E. D/L has been issued to the firm on 28.09.2021. Hence, the Committee decided to Defer the case.		

Case No. M- 676 NC No. 06/21-22 Date : 08.10.2021	Party Name: Shital Industries Pvt Ltd., HQ. F.No. 01/83/050/00151/AM20 RA F.No.08/24/040/00057/AM20 AA No. 0810145412 dated 30.05.2019	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK) .		

Case No. M- 677 NC No. 06/21-22 Date : 08.10.2021	Party Name: Kalpaka Chemicals Private Ltd., Tamilnadu HQ. F.No. 01/83/050/00483/AM21 RA F.No.32/24/040/00076/AM20 AA No. 3210079235 dated 19.11.2019	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
ACTIVATED CARBON ACID WASHED WITH GRANUALIZED STEAM (383328 LBS) G.W.= 178240 kgs N.W =174240 kgs	174240.00 Kg	RAW ACTIVATED CARBON	175111.2 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No. M- 678 NC No. 06/21-22 Date : 08.10.2021	Party Name: Krishna Ishizaki Auto Ltd. HQ. F.No. 01/83/050/00396 /AM20 RA F.No.05/23/040/00256/AM20 AA No. 0510411972 dated 27.09.2019	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
IRVM (J59C IRVM Assy Prism-Black	232970 Nos	Prismatic Glass Plate	Net +2%
		Leaf Spring	Net to net
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 679 NC No. 06/21-22 Date : 08.10.2021	M/s Unitop Chemicals Pvt Ltd., Mumbai RLA. No. 03/95/040/00568/AM18 HQ F.No. 01/83/050/0630/AM19 Licence No.0310816419 dated 10.10.2017	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:		
1. Exact specification of Export items no. 7 and its base.		
D/L has been issued to the firm on 07.10.2021. Hence, the Committee decided to Defer the case.		

Case No. M- 680 NC No. 06/21-22 Date : 08.10.2021	M/s Pune Metagraph, Pune RLA. No. 31/83/040/00257/AM12 HQ F.No. 01/83/050/0157/AM13 Licence No.3110054198 dated 11.05.2012	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK) .		

Case No. M- 681 NC No. 06/21-22 Date : 08.10.2021	M/s Hindustan Platinum Pvt Ltd., Mumbai HQ F.No. 01/83/050/0502/AM19 Licence No.0310822595 dated 25.07.2018	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK) .		

Case No. M- 682 NC No. 06/21-22 Date : 08.10.2021	M/s Hindustan Platinum Pvt Ltd., Mumbai HQ F.No. 01/83/050/01323/AM19/AM19 Licence No.0310825610 dated 11.12.2018	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK) .		
Case No. M- 683 NC No. 06/21-22	M/s Hindustan Platinum Pvt Ltd., Mumbai HQ F.No. 01/83/050/01322/AM19/AM19	Status Case: Deferred

Date : 08.10.2021	Licence No.0310825609 dated 11.12.2018	
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK).		

Case No. M- 684 NC No. 06/21-22 Date : 08.10.2021	M/s Jungbu Chemical India Private Limited, Noida HQ F.No. 01/83/050/00487/AM17 Licence No.510398817 dated 15.06.2016 Licence No.510399136 dated 19.06.2016	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (NL).		

Case No. M- 685 NC No. 06/21-22 Date : 08.10.2021	M/s Canopus Wet Wipes Pvt Ltd., Bengaluru HQ F.No. 01/83/050/00787/AM20 RA F.No. 07/24/040/00303/AM20 Licence No.0710116287 dated 20.03.2020	Status Case: Approve	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Baby Wet Wipes-80 Pulls,55 GSM (Net weight of import in export itemshall not be less =20222.5 kg)	126360 Nos.	Wet Laid Nonwoven Fabric made of Bamboo Fiber 55 GSM,100% Bamboo Plain	21600 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No. M- 686 NC No. 06/21-22 Date : 08.10.2021	M/s Canopus Wet Wipes Pvt Ltd., Bengaluru HQ F.No. 01/83/050/00787/AM20 RA F.No. 07/24/040/00045/AM21 Licence No.0710116519 dated 28.05.2020	Status Case: Approve	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Baby Wet Wipes-80 Pulls,55 GSM (Net weight of import in export item shall not be less =26709.88 Kg	166281 Nos.	Nonwoven Fabric made of Bamboo Fiber 55 GSM,100% Bamboo Plain	27463.1 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No. M- 687 NC No. 06/21-22 Date : 08.10.2021	M/s Caterpillar Signs Private Limited, Ahmedabad HQ F. No.01/83/050/157/AM13 RLA. No. 08/24/040//00008/AM18 Licence No.0810140199 dated 02.05.2017	Status Case: Approved	
Decision : <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
Export Item	Qty.	Import item	Qty.
Printed Flex Banner & Board (GSM 340/510) (340 GSM -13719.64 Kgs& 510 GSM - 20579.46 Kgs	34300 Kg	PVC Laminated Flex Roll 340 GSM Frontlit Grey Back (Mattee)	15091.3 Kg
		PVC Laminated Flex Rolls 510 GSM Frontlit Grey Back (Mattee)	22637.4 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. This Norms applicable only for this file.			

Case No. M- 688 NC No. 06/21-22 Date : 08.10.2021	M/s. Modern Insecticides Limited , Ludhiana RLA. No. 30/24/040/00028/AM15 HQ F.No. 01/83/050/00761/AM15 Licence No.301010103630 dated 16.10.2015.	Status Case: Approved
Decision The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import description items as under for ratification purpose :- :- Export Item – Midacloprid 17.8% SL Qty - 1 Kg		
Import Item	Existing Norms	Revised Norms
Mixture of 2,4-dichloro methyl pyridine and N-nitro imidazolidine	0.189 Kg	0.187 Kg
Sodium Bicarbonate	0.06104 Kg	0.0606 Kg
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No. M- 689 NC No. 06/21-22 Date : 08.10.2021	M/s. Modern Insecticides Limited , Ludhiana RLA. No. 30/24/040/00023AM14 HQ F.No. 01/83/050/00505/AM14 Licence No.3010096547 dated 03.09.2013	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to as per SION A-1645 on pro-rata basis and the available details given the firm., the norms as under for ratification purpose :-		

Export Item	Qty.	Import item	Qty.
Paraquat Dichloride 24% SL	1 Kg	2,2-Bipyridy	0.360 Kg

Note :- Above norms are based on 100% purity of Import item. The firm has not furnished COA of Import item. Regional Authority may work-out the requirement based on the Actual Purity of Import item supported by COA/Documentary evidence as per General Note 2 for Chemical and Allied Products, Handbook of Procedure vol. II.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 690 NC No. 06/21-22 Date : 08.10.2021	M/s. Modern Insecticides Limited , Ludhiana RLA. No. 30/24/040/0003/AM17 HQ F.No. 01/83/050/00315/AM17 Licence No.3010 103780 dated 13.05.2016	Status Case: Defer
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Decision : The Committee considered the case as per agenda and decided to call for the firm For Personal Hearing Letter to be issued. The committee decided to defer the case.

Case No. M- 691 NC No. 06/21-22 Date : 08.10.2021	M/s. Modern Insecticides Limited , Ludhiana RLA. No. 30/24/040/0033/AM17 HQ F.No. 01/83/050/00715/AM12 Licence No.3010 079668 dated 17.10.2011	Status Case: Defer
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Decision : The Committee considered the case as per agenda and decided to call for the firm For Personal Hearing Letter to be issued. The committee decided to defer the case.

Case No. M- 692 NC No. 06/21-22 Date : 08.10.2021	M/s. Modern Insecticides Limited , Ludhiana RLA. No. 30/24/040/0044/AM15 HQ F.No. 01/83/050/000/AM15 Licence No.3010103277 dated 24.12.2014	Status Case: Defer
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Decision : The Committee considered the case as per agenda and decided to call for the firm For Personal Hearing Letter to be issued. The committee decided to defer the case./

Case No. M- 693 NC No. 06/21-22 Date : 08.10.2021	M/s. Modern Insecticides Limited , Ludhiana RLA. No. 30/24/040/00035/AM12 HQ F.No. 01/83/050/00718/AM12 Licence No.3010079764 dated 17.10.2011	Status Case: Approved
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Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to no SION for this export items. However, there was another Authorisation Advance of the firm. Licence No. 3010079764 dated 17.10.2011 in which the applied norms for import item No. 1 was 0.6528 Kg/Kg and the same is now claimed as 1.26024 Kg/Kg in the present AA. Since the requirement of 2 inputs are in close proximity as per chemistry, the norms were recommended as under:

Export Item No.: Sulfosulfuron 75% WDG

Qty - 1 Kg

Import Item	Existing Norms	Revised Norms
(Ethylsulfonyl) imidazo (1,2e)Pyridline 3-Sulfonamide	0.645 Kg/kg export	0.645 Kg
4,6 Dimethoxy 1 Amino Pyrimidine	0.380 Kg	0.655 Kg
2-Amino Pyridline	1.024 Kg	1.024 Kg

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 694 NC No. 06/21-22 Date : 08.10.2021	M/s. Modern Insecticides Limited , Ludhiana RLA. No. 30/24/040/0069/AM15 HQ F.No. 01/83/050/0371/AM16 Licence No.30101 03450 dated 31.03.2015	Status Case: Defer
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Decision : The Committee considered the case as per agenda and decided to call for the firm For Personal Hearing Letter to be issued. The committee decided to defer the case./

Case No. M- 695 NC No. 06/21-22 Date : 08.10.2021	M/s. Modern Insecticides Limited , Ludhiana RLA. No. 30/24/040/0059/AM18 HQ F.No. 01/83/050/0563/AM18 Licence No.30101 03393 dated 03.03.2015	Status Case: Defer
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Decision : The Committee considered the case as per agenda and decided to call for the firm For Personal Hearing Letter to be issued. The committee decided to defer the case./

Case No. M- 696 NC No. 06/21-22 Date : 08.10.2021	M/s. Modern Insecticides Limited , Ludhiana RLA. No. 30/24/040/0032/AM15 HQ F.No. 01/83/050/00/AM15 Licence No.30101 03159 dated 17.03.2015	Status Case: Defer
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Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to no SION for this export items. However ,there was another Authorisation Advance of the firm. Licence No. 3010079764 dated 17.10.2011 in which the applied norms for import item No. 1 was 0.6528 Kg/Kg and the same is now claimed as 1.26024 Kg/Kg in the present AA. Since the requirement of 2 inputs are in close proximity as per chemistry, the norms were recommended as under:

Export Item No.: Sulfosulfuron 75% WDG

Qty - 1 Kg

Import Item	Existing Norms	Revised Norms
(Ethylsulfonyl) imidazo (1,2e) Pyridline 3-Sulfonamide	0.645 Kg/kg export	0.645 Kg

4,6 Dimethoxy 1 Amino Pyrimidine	0.380 Kg	0.655 Kg
2-Amino Pyridine	1.024 Kg	1.024 Kg

All other conditions of norms ratified earlier will remain unchanged.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 697 NC No. 06/21-22 Date : 08.10.2021	M/s. Modern Insecticides Limited , Ludhiana RLA. No. 30/24/040/0021/AM18 HQ F.No. 01/83/050/00563/AM18 Licence No.30101 04145 dated 27.10.2017	Status Case: Defer
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Decision : The Committee considered the case as per agenda and decided to call for the firm For Personal Hearing Letter to be issued. The committee decided to defer the case.

Case No. M- 698 NC No. 06/21-22 Date : 08.10.2021	M/s. Modern Insecticides Limited , Ludhiana RLA. No. 30/24/040/0018/AM17 HQ F.No. 01/83/050/01367/AM19 Licence No.30101 03820 dated 22.08.2016	Status Case: Defer
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Decision : The Committee considered the case as per agenda and decided to call for the firm For Personal Hearing Letter to be issued. The committee decided to defer the case.

Case No. M- 699 NC No. 06/21-22 Date : 08.10.2021	M/s. Viswaat Chemicals Limited, Mumbai RLA. No. 03/95/040/00327/AM21 Licence No.0310838181 dated 09.09.2020	Status Case: Defer
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Decision :Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

1. % non volatile matter in export product.
2. Material balance between Import & Export on the basis of non volatile matter in export & export.

D/L has been issued to the firm on 07.10.2021. Hence, the Committee decided to **Defer** the case.

Case No. M- 700 NC No. 06/21-22 Date : 08.10.2021	M/s. Viswaat Chemicals Limited, Mumbai RLA. No. 03/95/040/01059/AM20 Licence No.0310834680 dated 06.02.2020	Status Case: Defer
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Decision :Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

- 1.% non volatile matter in export product.
- 2.Material balance between Import & Export on the basis of non volatile matter in export & export.

D/L has been issued to the firm on 07.10.2021. Hence, the Committee decided to **Defer** the case.

Case No. M- 701 NC No. 06/21-22 Date : 08.10.2021	M/s. Viswaat Chemicals Limited, Mumbai RLA. No. 03AA04025388/AM22 Licence No.0311006536 dated 30.08.2021	Status Case: Defer
Decision :Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1.% non volatile matter in export product. 2.Material balance between Import & Export on the basis of non volatile matter in export & export. D/L has been issued to the firm on 07.10.2021. Hence, the Committee decided to Defer the case.		

Case No. M- 702 NC No. 06/21-22 Date : 08.10.2021	M/s. Viswaat Chemicals Limited, Mumbai RLA. No. 03AA04043044/AM22 Licence No.0311005209 dated 08.07.2021	Status Case: Defer
Decision:The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. % non volatile matter in export product. 2. Material balance between Import & Export on the basis of non volatile matter in export & export. D/L has been issued to the firm on 07.10.2021. Hence, the Committee decided to Defer the case.		

**Office of Directorate General of Foreign Trade
New Delhi**

Para 4.7 Decision

MEETING NUMBER : NC/4/MEET/JUL/202122/6 **MEETING DATE:** 08.10.2021

Case No: 1/NC/4/MEET/Jul/202122/6	Party Name: SPAK ORGOCHEM (INDIA) PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 08.10.2021	Status
HQ File: HQRNORMAPPLY00117286AM21	RA File: 03AA04000348/AM22	Lic. No/Date: Norms under 4.06	Deferred
Decision: The committee considered the case as per agenda and in the presence of technical expert and decided to Defer the case for further examination. The case has been referred for technical assessment.			

Case No: 2/NC/4/MEET/Jul/202122/6	Party Name: SPAK ORGOCHEM (INDIA) PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 08.10.2021	Status
HQ File: HQRNORMAPPLY00103847AM22	RA File:03AA04000348/AM22	Lic. No/Date: Norms under 4.06	Deferred
Decision: : The committee considered the case as per agenda and in the presence of technical expert and decided to Defer the case for further examination. The case has been referred for technical assessment			

Case No: 3/NC/4/MEET/Jul/202122/6	Party Name: ROHAN DYES AND INTERMEDIATES LTD	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status Withdrawn
HQ File: 018305000851AM19	RA File: 082404000451AM16	Lic. No/Date: 0810137589 08.10.2021	
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that, this case has been rejected in online meeting 10/83-ALC1/2020 held on 15.05.2019.. Hence, the Committee decided to withdraw the case.			



Case No: 4/NC/4/MEET/Jul/202122/6	Party Name: UNITOP CHEMICALS PRIVATE LIMITED	Meeting No: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: 018305000701AM19	RA File: 039504000521AM19	Lic. No/Date: 0310823260 24-08-2018	Deferred
Decision:The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 14.01.2021. - Reply submitted is vague for material balance - Detailed chemistry molecular weight, % yield standard formula for each export product export separately. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 14.01.2021 on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on .07.10.2021. Hence, the Committee decided to Defer the case.			

Case No: 5/NC/4/MEET/Jul/202122/6	Party Name: INDOGULF CROPSCIENCES LIMITED	Meet No / Date: Meeting No: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status								
HQ File: 018305001074AM19	RA File: 052304000034AM20	Lic. No/Date: 0510410527 08-05-2019	Approved								
Decision:<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i> <table border="1"> <thead> <tr> <th>Export Item</th><th>Quantity</th><th>Import Item</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>Difenoconazole 15% + Propiconazole 15% EC(Difenoconazole 15% + Propiconazole 15% EC)</td><td>1 Litre</td><td>Difenoconazole Tech 92% 29</td><td>0.165 Kgs</td></tr> </tbody> </table> <i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>				Export Item	Quantity	Import Item	Quantity	Difenoconazole 15% + Propiconazole 15% EC(Difenoconazole 15% + Propiconazole 15% EC)	1 Litre	Difenoconazole Tech 92% 29	0.165 Kgs
Export Item	Quantity	Import Item	Quantity								
Difenoconazole 15% + Propiconazole 15% EC(Difenoconazole 15% + Propiconazole 15% EC)	1 Litre	Difenoconazole Tech 92% 29	0.165 Kgs								

Case No: 6/NC/4/MEET/Jul/202122/6	Party Name: INDIA GLYCOLS LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000112AM20	RA File: 052304000066AM20	Lic. No/Date: 0510410588 14-05-2019	Deferred

Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK).

Case No: 7/NC/4/MEET/Jul/202122/6	Party Name: GAYATRI COLOUR CHEM INDUSTRIES	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000376AM20	RA File: 082404000189AM20	Lic. No/Date: 0810146174 13-09-2019	Deferred

Decision: The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. Letter to be issued. The committee decided to defer the case.

Case No: 8/NC/4/MEET/Jul/202122/6	Party Name: GAYATRI COLOUR CHEM INDUSTRIES	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000393AM20	RA File: 082404000200AM20	Lic. No/Date: 0810146237 26-09-2019	Deferred

Decision: The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. Letter to be issued. The committee decided to defer the case.

Case No: 9/NC/4/MEET/Jul/202122/6	Party Name: SV PLASTOCHEM PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status Withdrawn
HQ File: 018305000434AM20	RA File: 318304000095AM20	Lic. No/Date: 3110067576 17-10-2019	

Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that, this case has been **Rejected** in online meeting 01/83-ALC1/AM-2021 (Part I) held on 19.01.2021. Hence, the Committee decided to withdraw the case.

Case No:	Party Name: G T Z (INDIA) PVT LTD	Meet No / Date:	Status
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10/NC/4/MEET/Jul/202122/6		NC/4/MEET/Jul/202122/6 Date: 08.10.2021	
HQ File: 018305000448AM20	RA File: 022404000110AM20	Lic. No/Date: 0210209514 28-10-2019	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
SUPERBRITE 11N(ORGANIC CHEMICAL)	37.800 Metric Ton (MTS)	AMARILLO TOPCOAT PART A (AlkoxylatedBetanaphtol)	13.600 Metric Ton (MTS)
		AMARILLO TOPCOAT PART B (ExtoxylatedBetanaphtol)	14.161 Metric Ton (MTS)
		KATALYSATOR ST80 (Potassiumhydroxyde)	2.100 Metric Ton (MTS)
		PS-BCN (Propanesultone)	3.850 Metric Ton (MTS)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 11/NC/4/MEET/Jul/202122/6	Party Name: UPL LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000603AM209	RA File: 038904000031AM20	Lic. No/Date: 0310833858 02-01-2020	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity (Kgs)
Glufosinate Ammonium 150 SL	1 Liter	TriethylPhosphite	0.140 Kg
		Tetrahydrofuran	0.018 Kg
		1,3,5- Trimethyl Benzene	0.005 Kg
		Methyl Chloride	0.073 Kg
		Methanol	0.142 Kg
		Sodium Cyanide	0.0485 Kg
		Magnesium Turnings	0.0321 Kg
		1-Methoxy2-Propanol	0.111 Kg
		Propylene Glycol	0.048 Kg
		Ammonyx MO-LP	0.017 Kg
		Ammonium Chloride 99%	0.0158 Kg
		Ammonium Sulphate	0.022 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 12/NC/4/MEET/Jul/202122/6	Party Name: ACRYLIL LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000619AM20	RA File: 039404000842AM20	Lic. No/Date: 0310833997 08-01-2020	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 11.10.2021: 1. Net weight of export without plumbing K.T 2. Net weight of kitchen tiles in export and corresponding raw material required indicating wastage at each import item Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.			

Case No: 13/NC/4/MEET/Jul/202122/6	Party Name: SHITAL INDUSTRIES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000637AM20	RA File: 082404000327AM20	Lic. No/Date: 0810146988 13-01-2020	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
TIN STABILIZER (SHITA STAB MTS-120) (METHYL TIN BIS (2-ETHYL HEXYL THIOGLYCOLATE)	1 Kg	2-ETHYL HEXYL THIOGLYCOLATE (2-EHTG.)	0.772 Kg
		METHYL TIN CHLORIDE (50% Solution)	0.772 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 14/NC/4/MEET/Jul/202122/6	Party Name: DETPAK INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
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HQ File: 018305000664AM20	RA File: 039404000916AM20	Lic. No/Date: 0310834516 28-01-2020	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Subway Oven Paper (Size 270x300 MM) (Net content 291000 Kg)	80667321 Nos.	Ovenable paper Roll (GSM 39) (AracellOvenable)	2,96,820 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 15/NC/4/MEET/Jul/202122/6	Party Name: KALPAKA CHEMICALS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000709AM20	RA File: 322404000117AM20	Lic. No/Date: 3210079404 14-02-2020	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
ACTIVATED CARBON ACID WASHED WITH GRANUALIZED STEAM (348480 LBS) G.W.=165600 kgs N.W =158400 kgs	158400 Kgs	RAW ACTIVATED CARBON	159192 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 16/NC/4/MEET/Jul/202122/6	Party Name: KALPAKA CHEMICALS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000711AM20	RA File: 322404000125AM20	Lic. No/Date: 3210079406 14-02-2020	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
ACTIVATED CARBON ACID WASHED WITH GRANUALIZED STEAM (348480 LBS) G.W.=165600 kgs N.W =158400 kgs	158400	RAW ACTIVATED CARBON	159192 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Committee.	
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Case No: 17/NC/4/MEET/Jul/202122/6	Party Name: KALPAKA CHEMICALS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000712AM20	RA File: 322404000118AM20	Lic. No/Date: 3210079407 14-02-2020	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
ACTIVATED CARBON ACID WASHED WITH GRANUALIZED STEAM (348480 LBS) G.W.=165600 kgs N.W =158400 kgs	158400 Kgs	RAW ACTIVATED CARBO	159192 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 18/NC/4/MEET/Jul/202122/6	Party Name: HERANBA INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date08.10.2021	Status
HQ File: 018305000717AM20	RA File: 039404000530AM20	Lic. No/Date: 0310834900 17-02-2020	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment.			

Case No: 19/NC/4/MEET/Jul/202122/6	Party Name: INDOGULF CROPSCIENCES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000769AM20	RA File: 052304000456AM20	Lic. No/Date: 0510413856 12-03-2020	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Glyphosate 41% SL	367648.00 Litre	Glyphosate Technical 95%	137133.00 Kgs
		Mono Isopropyle Amine Salt	64,890.00 Kgs

		70% (MIPA)	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 20/NC/4/MEET/Jul/202122/6	Party Name: DORF-KETAL CHEMICALS INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000808AM21	RA File: 039404000002AM21	Lic. No/Date: 0310835973 26-04-2020	Deferred
Decision: The Committee considered the case as per agenda in the presence of technical expert and it as noted that the firm has not furnished the information against below mentioned D/L issued on 11.10.2021: 1. Specification fatty acid to be imported. 2. Specification solvent to be imported. Therefore, the Committee decided t ask the firm to upload the relevant documents against the D/L issued on 12.10.2021on DGFT's New IT portal for the examination of the case . Hence, the Committee decided to Defer the case.			

Case No: 21/NC/4/MEET/Jul/202122/6	Party Name: GANGA RASAYANIE PVT LTD	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000809AM21	RA File: 039404001053AM20	Lic. No/Date: 0310836001 26-04-2020	Deferred
Decision:The Committee consider the case as per agenda in the presence of technical expert and decided to defer the case for further examination. The case has been referred for technical assessment.			

Case No: 22/NC/4/MEET/Jul/202122/6	Party Name: PANILA CHEM LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000812AM21	RA File: 242404000001AM21	Lic. No/Date: 2410043083 27-04-2020	Deferred
Decision: The Committee consider the case as per agenda in the presence of technical expert and decided to defer the case for further examination. The case has been referred for technical assessment.			

Signature

Case No: 23/NC/4/MEET/Jul/202122/6	Party Name: VISHNU CHEMICALS LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000816AM21	RA File: 092404000037AM21	Lic. No/Date: 0910068690 29-04-2020	Deferred

Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021.

1. Complete details of packing material to use in the export item (i.e. Sodium Bichromate).
2. Size of Jumbo bags with justification for using it for packing of export item.
3. Complete calculation of the requirement of packing material to export of item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case.

Case No: 24/NC/4/MEET/Jul/202122/6	Party Name: AGROW ALLIED VENTURES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000823AM21	RA File: 052304000013AM21	Lic. No/Date: 0510414102 04-05-2020	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
GLYPHOSATE 48% SL (IPA Salt)	1 Litre	GLYPHOSATE TECHNICAL (95% W/W MIN.)	0.358 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No: 25/NC/4/MEET/Jul/202122/6	Party Name: APAR INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
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HQ File: 018305000833AM21	RA File: 039404000056AM21	Lic. No/Date: 0310836176 11-05-2020	Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021: - Complete technical specific of export and import items. - Net content of import items in each export products. D/L issued to the firm by post on 22.03.2021. Reminder letter is issued to the firm on 12.10.2021. Hence, the Committee decided to Defer the Case			

Case No: 26/NC/4/MEET/Jul/202122/6	Party Name: SHITAL INDUSTRIES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000871AM21	RA File: 082404000055AM21	Lic. No/Date: 0810147873 03-06-2020	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
TIN STABILIZER (SHITA STAB MTS-120) (METHYLTIN BIS (2-ETHYL HEXYL THIOGLYCOLATE)	1 Kg	2-ETHYL HEXYL THIOGLYCOLATE (2-EHTG.)	0.772 Kg
		METHYL TIN CHLORIDE (50% Solution)	0.772 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 27/NC/4/MEET/Jul/202122/6	Party Name: CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date : 08.10.2021	Status
HQ File: 018305000905AM21	RA File: 039404000137AM21	Lic. No/Date: 0310836694 16-06-2020	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment			

Case No: 28/NC/4/MEET/Jul/202122/6	Party Name: VISHNU CHEMICALS LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
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HQ File: 018305000907AM21	RA File: 092404000095AM21	Lic. No/Date: 0910068880 16-06-2020	Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. Complete details of packing material to use in the export item (i.e. Sodium Bichromate). 2. Size of number of Drums with justification for using it for packing of export item. 3. Complete calculation of the requirement of packing material to export of item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case			

Case No: 29/NC/4/MEET/Jul/202122/6	Party Name: HERANBA INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000909AM21	RA File: 039404000168AM21	Lic. No/Date: 0310836707 17-06-2020	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
FLUAZINAM TECHNICAL 98% MIN	1 Kg	2-Amino-3- Chloro5- (Trifluoromethyl)Pyridine 99.7% ACTF	0.55 Kg
		2,4-Dichloro3,5-Dinitro Benzotrifluoride 99.2% DDB	0.85 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 30/NC/4/MEET/Jul/202122/6	Party Name: HINDUSTAN PLATINUM PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000918AM21	RA File: 039404000178AM21	Lic. No/Date: 0310836856 24-06-2020	Rejected
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the application in the present form is premature on the following grounds :- 1. Export item is not defined clearly since clearly since content of prec. Metal may differ at the time of export. 2. Import item is waste and scrap of prec. Metal from which it is difficult to ascertain net content of each prec. Metal. Hence, the Committee decided to Reject the Case.			

Case No: 31/NC/4/MEET/Jul/202122/6	Party Name: AGRO LIFE SCIENCE CORPORATION	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000923AM21	RA File: 022404000029AM21	Lic. No/Date: 0210209943 26-06-2020	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
CHLORPYRIFOS 48% EC W/V	1 Litre	CHLORPYRIPHOS TECHNICAL 97% MIN. W/W	0.4848 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 32/NC/4/MEET/Jul/202122/6	Party Name: G T Z (INDIA) PVT LTD	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000934AM21	RA File: 022404000034AM21	Lic. No/Date: 0210209950 02-07-2020	Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.202:			
1. % Non volatile matter in export.			
D/L issued to the firm by post on 07.03.2021. Hence, the Committee decided to Defer the Case.			

Case No: 33/NC/4/MEET/Jul/202122/6	Party Name: HINDUSTAN PLATINUM PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000945AM21	RA File: 039404000219AM21	Lic. No/Date: 0310837039 06-07-2020	Rejected
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the application in the present form is premature on the following grounds :-			
1. Export item is not defined clearly since clearly since content of prec. Metal may differ at the time of export.			
2. Import item is waste and scrap of prec. Metal from which it is difficult to ascertain net content of each prec. Metal.			
.Hence, the Committee decided to Reject the Case			



Case No: 34/NC/4/MEET/Jul/202122/6	Party Name: JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000953AM21	RA File: 039404000153AM21	Lic. No/Date: 0310837103 09-07-2020	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
Palladium (II) Chloride Crystals((PdCl ₂ Crystals))	166 KILOGRAMS (KGS)	Palladium Metal (Sponge)	100.0 KILOGRAMS (KGS)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No: 35/NC/4/MEET/Jul/202122/6	Party Name: AGRO LIFE SCIENCE CORPORATION	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08.10.2021	Status
HQ File: 018305000963AM21	RA File: 022404000042AM21	Lic. No/Date: 0210209979 15-07-2020	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
CHLORPYRIFOS 50 % EC	1 Litre	Chlorpyrphos 97% Tech w/	0.5025 Kgs

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No: 36/NC/4/MEET/Jul/202122/6	Party Name: FAITH INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: 018305000965AM21	RA File: 082404000091AM21	Lic. No/Date: 0810148134 15-07-2020	Deferred

Decision: . The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021:

- Net Content of each input in export
- Quantity of indigenous input i.e. lime to be added
- Wastage claimed & justification

D/L issued to the firm by post on 22.01.2021. Reminder letter is issued to the firm on 12.10.2021. Hence, the Committee decided to **Defer** the Case

Case No: 37/NC/4/MEET/Jul/202122/6	Party Name: STONEMEN CRAFTS INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6	Status
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		Date: 08.10.2021	
HQ File: 018305000967AM21	RA File: 062404000021AM21	Lic. No/Date: 0610039549 17-07-2020	Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. Complete calculation for the requirement of important olive woof in Kg term indicating separately wastage of wood and net import content for each type of the product with its export quantity. 2. Complete specification of export and import items, giving its dimension, drawing /design of export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case.			

Case No: 38/NC/4/MEET/Jul/202122/6	Party Name:MESO CARBON INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: 018305000982AM21	RA File: 082404000102AM21	Lic. No/Date: 0810148222 24-07-2020	Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/201-22/6 dated 08.10.2021. 1. Manufacturing process indicating stage wise of raw materials for the manufacturing the export item. 2. Difference in Pellets and Granular Activated Carbon, giving its application/function. 3. Reason with justification for requirement of 6 lakhs Kg of Activated Carbon Granular for the production of around 2 lakhs kg of activated carbon Pellets. 4. Production of Activated Carbon Pellets vis a vis consumption of activated Carbon Granular for the last three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.			

Case No: 39/NC/4/MEET/Jul/202122/6	Party Name: INDOGULF CROPSCIENCES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: 018305000992AM21	RA File: 052304000101AM21	Lic. No/Date: 0510414749 28-07-2020	Deferred
Decision: . The Committee considered the case as per agenda in presence of technical experts and			

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decided to defer the case for further examination. The case has been referred for technical assessment.

Case No: 40/NC/4/MEET/Jul/202122/6	Party Name: FRUZYME BIOTECH INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: 018305000999AM21	RA File: 322404000029AM21	Lic. No/Date: 3210079631 30-07-2020	Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. % Papain content in Export and Import items. 2. COA of Import item from foreign supplier. 3. COA of Export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.			

Case No: 41/NC/4/MEET/Jul/202122/6	Party Name: INDIA GLYCOLS LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: 018305001030AM21	RA File: 052304000120AM21	Lic. No/Date: 0510414999 25-08-2020	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK)			

Case No: 42/NC/4/MEET/Jul/202122/6	Party Name: LAZULINE BIOTECH PRIVATE LIMITED.	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status								
HQ File: 018305001037AM21	RA File: 092404000249AM21	Lic. No/Date: 0910069111 28-08-2020	Approved								
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- <table> <tr> <th>Export Item</th><th>Quantity</th><th>Import Item</th><th>Quantity</th></tr> <tr> <td>ALBUMIN HUMAN</td><td>1 Kg</td><td>Cellufine MAX Butyl.</td><td>7.5 Litre</td></tr> </table>				Export Item	Quantity	Import Item	Quantity	ALBUMIN HUMAN	1 Kg	Cellufine MAX Butyl.	7.5 Litre
Export Item	Quantity	Import Item	Quantity								
ALBUMIN HUMAN	1 Kg	Cellufine MAX Butyl.	7.5 Litre								

RECOMBINANT EXPRESSED			
		Cellufine Q500	7.5 Litre
		ESHUMNO CPS	5.0 Litre
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 43/NC/4/MEET/Jul/202122/6	Party Name :KODIXODEL PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: 018305001043AM21	RA File: 562404000019AM21	Lic. No/Date: 5610005927 31-08-2020	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
PVC Stabilizer Grade MTM1900 (Containing min 99% Methyl Tin Mercaptide)	40.0 METRIC TON (MTS)	Methyl Tin Mercaptide	40.203 METRIC TON (MTS)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 44/NC/4/MEET/Jul/202122/6	Party Name: DETPAK INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: 018305001047AM21	RA File: 039404000394AM21	Lic. No/Date: 0310838044 02-09-2020	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
PAPER BAGS (Net content use of import item sr No. 1 is 50000kg)	125,00,000 No.	PAPER ROPE BLAC	51,000 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 45/NC/4/MEET/Jul/202122/6	Party Name: GRASIM INDUSTRIES LTD	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
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HQ File: 018305001055AM21	RA File: 342404000156AM21	Lic. No/Date: 3410046374 07-09-2020	Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021: 1. % Aluminium content in export. 2. CoA of import item from foreign supplier. 3. CoA of Export Item. 4. Material balance, step wise, for entire process. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.			

Case No: 46/NC/4/MEET/Jul/202122/6	Party Name: HERANBA INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: 018305001059AM21	RA File: 039404000405AM21	Lic. No/Date: 0310838165 09-09-2020	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment			

Case No: 47/NC/4/MEET/Jul/202122/6	Party Name: HINDUSTAN PLATINUM PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: 018305001062AM21	RA File: 039404000389AM21	Lic. No/Date: 0310838175 09-09-2020	Rejected
Decision: : The Committee considered the case as per agenda in presence of technical experts and it was noted that the application in the present form is premature on the following grounds :- 1. Export item is not defined clearly since clearly since content of prec. Metal may differ at the time of export. 2. Import item is waste and scrap of prec. Metal from which it is difficult to ascertain net content of each prec. Metal. Hence, the Committee decided to Reject the Case.			

Case No: 48/NC/4/MEET/Jul/202122/6	Party Name: SAINT- GOBAIN INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6	Status
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		Date: 01/10/2021	
HQ File: 018305001064AM21	RA File: 042404000088AM21	Lic. No/Date: 0410167051 10-09-2020	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and noted that there is no reply from the firm against the hard copy letter issued to the firm on 25.03.2021. Reminder letter is issued to the firm on 12.10.2021. Hence, the Committee decided to Defer the Case.			

Case No: 49/NC/4/MEET/Jul/202122/6	Party Name: KRISHNA ENZYTECH PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: 018305001085AM21	RA File: 318304000063AM21	Lic. No/Date: 3110067864 21-09-2020	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment			

Case No: 50/NC/4/MEET/Jul/202122/6	Party Name: MESO CARBON INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: 018305001091AM21	RA File: 082404000193AM21	Lic. No/Date: 0810148658 23-09-2020	Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. Manufacturing process indicating stage wise of raw materials for the manufacturing the export item. 2. Difference in Pellets and Granular Activated Carbon, giving its application/function. 3. Reason with justification for requirement of 6 lakhs Kg of Activated Carbon Granular for the production of around 2 lakhs kg of activated carbon Pellets. 4. Production of Activated Carbon Pellets vis a vis consumption of activated Carbon Granular for the last three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.			

Case No: 51/NC/4/MEET/Jul/202122/6	Party Name: DORF-KETAL CHEMICALS INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: 018305001139AM21	RA File: 039404000507AM21	Lic. No/Date: 0310838844 13-10-2020	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the information of the following deficiencies in its meeting No: NC/4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. Copy of CB Registration for export item.(33% w/v). Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for the examination of the case. Hence, the committee decided to Defer the case.			

Case No: 52/NC/4/MEET/Jul/202122/6	Party Name: SV PLASTOCHEM PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: 018305001143AM21	RA File: 318304000080AM21	Lic. No/Date: 3110067880 15-10-2020	Deferred
Decision: Hard copy received from the firm. The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment			

Case No: 53/NC/4/MEET/Jul/202122/6	Party Name: AGRO LIFE SCIENCE CORPORATION	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: QRNORMAPPLY00033403AM21	RA File: 052304000231AM21	Lic. No/Date: 0511000010 08-12-2020	Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021: 1. The complete technical details as per appendix 4E, showing chemicals reactions, molecular weight of import and export items and % yield on molar basis. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.			

Case No: 54/NC/4/MEET/Jul/202122/6	Party Name: AGRO LIFE SCIENCE CORPORATION	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00033604AM21	RA File: 052304000220AM21	Lic. No/Date: 0511000002 08-12-2020	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
METRIBUZIN 70% WP	24000 Kg	4-AMINO-6- (TERTBUTYL)-3- MERCAPTO1,2,4- TRIAZIN - 5(4H)-ONE	16884.00 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 55/NC/4/MEET/Jul/202122/6	Party Name: UTTAM WELLNESS PRODUCTS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00033994AM21	RA File: 05AA04017375AM21	Lic. No/Date: 0511000014 09-12-2020	Deferred
Decision:- The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021:			
1. Manufacturing process indicating stage wise wastage of raw materials of both imported and indicating. 2. Weight of export item indicating composition of it, with net import content of raw material in it. 3. Calculation of requirement of raw materials both imported and indigenous for the manufacturing. 4. Specification with 5. GSM of Fabric of import item.			
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.			

Case No: 56/NC/4/MEET/Jul/202122/6	Party Name: AGRO LIFE SCIENCE CORPORATION	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00036579AM21	RA File: 052304000300AM21	Lic. No/Date: 0511000108 11-12-2020	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			

Export Item	Quantity	Import Item	Quantity
Thiamethoxam Technical	1 Kg	2-CHLORO5-CHLOROMETHYLTHIAZOLE (CCMT)	0.64 Kg
		3-METHYL4-NITROIMINOPERHYDRO1,3,5-OXADIAZINE(MNIO)	0.61 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 57/NC/4/MEET/Jul/202122/6	Party Name: SHIVTEK INDUSTRIES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08/10/2021	Status
HQ File: HQRNORMAPPLY00036882AM21	RA File: 05AA04017401AM21	Lic. No/Date: 0511000129 11-12-2020	Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to rectify the norms taking queue from the SION 3107.			
Export Item	Quantity	Import Item	Quantity
CHLORINATED PARAFFIN(CHLORINE CONTENT 51% - 55%)	2057 METRIC TON (MTS)	ALPHA OLEFIN AND OR PARAFFIN	1000 .0METRIC TON (MTS)
		STABILIZER 2 (Relevant)	20.0 METRIC TON (MTS)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 58/NC/4/MEET/Jul/202122/6	Party Name: SKC CHEMIE PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00038944AM21	RA File: 03AA04012857AM21	Lic. No/Date: 0311000183 15-12-2020	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
DI-POTASSIUM HYDROGEN(ORTHO PHOSPHATE)	1 Kg	PHOSPHORIC ACID(85% Pure)	0.731 Kg
		POTASSIUM HYDROXIDE (90 PERCENT) (+/-2 PERCENT)	0.784 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 59/NC/4/MEET/Jul/202122/6	Party Name: MAXTECH INDUSTRIES LLP	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00038964AM21	RA File: 03AA04011491AM21	Lic. No/Date: 0311000188 15-12-2020	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
FILTER BAGS MADE FROM 750 GSM FIBERGLASS FABRIC WITH PTFE MEMBRANE (SIZE:160 MM DIAMETER X 6000 MM LONG)(NET CONTENT : 1) 750 GSM FIBERGLASS FABRIC WITH PTFE MEMBRANE: 7036.37 SQM, 2) PTFE THREADS:39.90 KGS, 3) 750 GSM PTFE FELT:203.45 SQ METER)	2000 Nos	750 gsm Fiberglass Fabric with PTFE Membrane	7247.0 SQUARE METER (SQM)
		PTFE THREADS	41.0 KILOGRAMS
		750 GSM PTFE FELT	209.0 SQUARE METER (SQM)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 60/NC/4/MEET/Jul/202122/6	Party Name: KRISHI RASAYAN EXPORTS PVT.LTD.	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00040436AM21	RA File: 052304000254AM21	Lic. No/Date: 0511000245 17-12-2020	Deferred
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021: 1. % Purity of export items. 2. Complete technical details as per Appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.			

Case No: 61/NC/4/MEET/Jul/202122/6	Party Name: INDOGULF CROPS SCIENCES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08/10/2021	Status
HQ File: HQRNORMAPPLY00042095AM21	RA File: 05AA04019220AM21	Lic. No/Date: 0511000263 18-12-2020	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Dimethoate 40% EC(Dimethoate 40% EC)	1 liters	Dimethoate Technical	0.470 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 62/NC/4/MEET/Jul/202122/6	Party Name: AGRO LIFE SCIENCE CORPORATION	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00051469AM21	RA File: 05AA04019660AM21	Lic. No/Date: 0511000475 31-12-2020	Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021:			
1. CIB Registration showing approved composition. 2. Specific Gravity of export item.			
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.			

Case No: 63/NC/4/MEET/Jul/202122/6	Party Name: AGRO LIFE SCIENCE CORPORATION	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00051474AM21	RA File: 05AA04020111AM21	Lic. No/Date: 0511000468 31-12-2020	Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021:			

1. CIB Registration for export item (33% W/V.).
2. Specific Gravity of export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.

Case No: 64/NC/4/MEET/Jul/202122/6	Party Name: AGRO LIFE SCIENCE CORPORATION	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: 018305000719AM20	RA File: 05AA04019609AM21	Lic. No/Date: 0511000543 04-01-2021	Deferred

Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021:

1. CIB Registration for export item (33% W/V.)

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.

Case No: 65/NC/4/MEET/Jul/202122/6	Party Name: AGRO LIFE SCIENCE CORPORATION	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00057093AM21	RA File: 05AA04019663AM21	Lic. No/Date: 0511000446 07-01-2021	Deferred

Decision: Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021:

1. CIB Registration for export item (33% W/V.)

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.

Case No: 66/NC/4/MEET/Jul/202122/6	Party Name: INDOGULF CROPSCIENCES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6	Status
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		Date: 01/10/2021	
HQ File: HQRNORMAPPLY00058549AM21	RA File: 05AA04022889AM21	Lic. No/Date: 0511000699 08-01-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case.			

Case No: 67/NC/4/MEET/Jul/202122/6	Party NameKRISHI RASAYAN EXPORTS PVT.LTD.	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00058556AM21	RA File: 05AA04021790AM21	Lic. No/Date: 0511000663 08-01-2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
ACETAMIPRID 20% SP(ACETAMIPRID 20% SP)	1 Kg	Acetamiprid Technical	0.201 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 68/NC/4/MEET/Jul/202122/6	Party Name: STIC ON PAPERS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00060418AM21	RA File: 09AA04003670AM21	Lic. No/Date: 0911000178 12-01-2021	Deferred
Decision: Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021: 1. Specification with GSM for import item no. 1 and 2. 2. Specification with solid content of Adhesive and details of silicon. 3. Calculation for the requirement of raw materials and also comparison with SION A – 2866 fixed at H.B. Procedure. 4. Production of export item Vis a Vis consumption of all the raw materials both imported and indigenous for the last three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.			
Case No: 69/NC/4/MEET/Jul/202122/6	Party Name: PROEC ENERGY LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6	Status

		Date: 01/10/2021	
HQ File: HQRNORMAPPLY00061990AM21	RA File: 05AA04023685AM21	Lic. No/Date: 0511000765 13-01-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case.			

Case No: 70/NC/4/MEET/Jul/202122/6	Party Name: AGRO LIFE SCIENCE CORPORATION	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00066097AM21	RA File: 05AA04022345AM21	Lic. No/Date: 0511000876 19-01-2021	Approved
Decision: The Committee considered the case as per agenda and decided to rectify the norms as under:			
Export Item	Quantity	Import Item	Quantity
Azoxystrobin, 120g/l + Tebuconazole, 200g/l	24000.0 Liters	Azoxystrobintechical 98.00% Min	2700.0Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 71/NC/4/MEET/Jul/202122/6	Party Name: SHITAL INDUSTRIES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00068214AM21	RA File: 08AA04005842AM21	Lic. No/Date: 0811000281 22-01-2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
TIN STABILIZER (SHITA STAB 888) (Chemical)	1 Kg	2-ETHYL HEXYL THIOGLYCOLATE (2-EHTG.)	0.772 Kg
		METHYL TIN CHLORIDE (50% Solution)	0.772 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 72/NC/4/MEET/Jul/202122/6	Party Name: HUBERGROUP INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00068184AM21	RA File: 03AA04019973AM21	Lic. No/Date: 0311001189 22-01-2021	Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. Material balance with their solid content for the manufacture of export item. 2. Chemical reaction of the manufacturing export item, giving molecular weight reactant and product indicating complete calculation and yield of reaction. 3. Production of export item vis-à-vis consumption of import items for the last three years duly certified by C.A. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 14.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case.			

Case No: 73/NC/4/MEET/Jul/202122/6	Party Name: HUBERGROUP INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00069640AM21	RA File: 03AA04018312AM21	Lic. No/Date: 0311000954 25-01-2021	Deferred
Decision:. The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. Material balance with their solid content for the manufacture of export item. 2. Chemical reaction of the manufacturing export item, giving molecular weight reactant and product indicating complete calculation and yield of reaction. 3. Production of export item vis-à-vis consumption of imp[ort items for the last three years duly certified by C.A. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 14.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case.			

Case No: 74/NC/4/MEET/Jul/202122/6	Party Name: SKC CHEMIE PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00071343AM21	RA File: 03AA04020735AM21	Lic. No/Date: 0311001311 28-01-2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
DI-POTASSIUM HYDROGEN(ORTHO PHOSPHATE)	1 Kg	PHOSPHORIC ACID (85% Pure)	0.731 Kg
		POTASSIUM HYDROXIDE (90 PERCENT) (+/-2 PERCENT)	0.784 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 75/NC/4/MEET/Jul/202122/6	Party Name: STYLAM INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021 NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00071471AM21	RA File: 30AA04003840AM21	Lic. No/Date: 3011000178 28-01-2021	Deferred
Decision: Hard copy received from the firm.. The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment.			

Case No: 76/NC/4/MEET/Jul/202122/6	Party Name: AGROW ALLIED VENTURES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00072639AM21	RA File: 05AA04025769AM21	Lic. No/Date: 0511000989 29-01-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case.			

Case No: 77/NC/4/MEET/Jul/202122/6	Party Name: INTERNATIONAL TRADERS	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00074725AM21	RA File: 03AA04021149AM21	Lic. No/Date: 0311001401 01-02-2021	Approved
Decision: Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
PAPER PRODUCTS NAMELY PAPER PLATE NET CONTENT : UNBLEACHED BROWN KRAFT BOARD (160 GSM - 275 GSM) : 40,000.00 KGS	40000 Kgs	UNBLEACHED BROWN KRAFT BOARD (160 GSM - 275 GSM)	44000 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 78/NC/4/MEET/Jul/202122/6	Party Name: UPL LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00075465AM21	RA File: 03AA04011824AM21	Lic. No/Date: 0311001041 02-02-2021	Approved
Decision: Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Bifenthrin Technical 95% - 98% Min.(STD)	1 kG	BifenthrinAlcohol	0.474 kG
		Lambda Cyhalothric Acid	0.612 kG
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 79/NC/4/MEET/Jul/202122/6	Party Name: AGRO LIFE SCIENCE CORPORATION	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00075481AM21	RA File: 05AA04022346AM21	Lic. No/Date: 0511001005 02-02-2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity

Dimethoate 400g/L EC(Dimethoate 400g/L EC)	4000 Litres	Dimethoate Technical 98%	1608.00 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 80/NC/4/MEET/Jul/202122/6	Party Name: C.J CORPORATION	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00075760AM21	RA File: 03AA04021734AM21	Lic. No/Date: 0311001433 03-02-2021	Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. Specification with GSM of import and export items,. 2. Net import content of each raw material in the export item. 3. Complete calculation of requirement of raw material (both imported and indigenous) for the manufacturing of export item giving wastages separately. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case			

Case No: 81/NC/4/MEET/Jul/202122/6	Party Name: KRISHI RASAYAN EXPORTS PVT.LTD.	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00077049AM21	RA File: 05AA04027513AM21	Lic. No/Date: 0511001085 04-02-2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
PRETILACHLOR 500 g/l EC (W/V)(PRETILACHLOR 500 g/l EC (W/V))	7000 LITERS (LTR)	PRETILACHLOR TECHNICAL 95.0 PCT	3517.50 KILOGRAMS (KGS)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 82/NC/4/MEET/Jul/202122/6	Party Name: HUBERGROUP INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
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HQ File: HQRNORMAPPLY00077366AM21	RA File: 039404000240AM21	Lic. No/Date: 0311001343 05-02-2021	Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. Specification with GSM of import and export items,. 2. Net import content of each raw material in the export item. 3. Complete calculation of requirement of raw material (both imported and indigenous) for the manufacturing of export item giving wastages separately. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 14.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case.			

Case No: 83/NC/4/MEET/Jul/202122/6	Party Name: HUBERGROUP INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00077571AM21	RA File: 03AA04021440AM21	Lic. No/Date: 0311001390 05-02-2021	Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. Material balance sheet indicating all the raw materials with their solid content for the manufacture of export item. 2. Chemical reaction of the manufacturing export item, giving molecular weight of reactants and products indicating complete calculation of yield reaction. 3. Production of export items vis-à-vis consumption of import for the last three year duly certified by C.A Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 14.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case.			

Case No: 84/NC/4/MEET/Jul/202122/6	Party Name: INTERNATIONAL TRADERS	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08/10/2021	Status
HQ File: HQRNORMAPPLY00078839AM21	RA File: 03AA04021302AM211	Lic. No/Date: 0311001405 08-02-2021	Approved
Decision: : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
PAPER PRODUCTS NAMELY PAPER CUPS/PLATES/NOODLE	541666 KILOGRAMS (KGS)	UNCOATED PAPER AND BOARD (225 GSM AND ABOVE	622916 Kgs

BOX/TRAY/LIDS ETC NET CONTENT: 1) UNCOATED PAPER AND BOARD (225 GSM AND ABOVE) : 541,666.67 KGS 2) UNCOATED KRAFT BACK BOARD 160-275 GSM (PACKING MATERIAL): 95952.35.KGS				
		UNCOATED KRAFT BACK BOARD 160- 275 GSM (PACKING MATERIAL)	As per packing Policy	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee				

Case No: 85/NC/4/MEET/Jul/202122/6	Party Name: GRASIM INDUSTRIES LTD	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08/10/2021	Status
HQ File: HQRNORMAPPLY00079181AM21	RA File: 34AA04001365AM21	Lic. No/Date: 3411000079 08-02-2021	Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021: 1. % Aluminium content in export. 2. CoA of import item from foreign supplier. 3. CoA of Export Item. 4. Material balance, step wise, for entire process. . Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case.			

Case No: 86/NC/4/MEET/Jul/202122/6	Party Name: D.J.S. PRINTERS PRIVATE LIMITED.	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08/10/2021	Status
HQ File: HQRNORMAPPLY00080170AM21	RA File: 05AA04029164AM21	Lic. No/Date: 0511001178 09-02-2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
PRINTED PAPER BAGS((MADE OUT OF GREASE RESISTANT PAPER OF (25- 100 GSM)	385 METRIC TON (MTS)	GREASE RESISTANT PAPER of (relevant GSM)	400 METRIC TON (MTS)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 87/NC/4/MEET/Jul/202122/6	Party Name: HUBERGROUP INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00079672AM21	RA File: 03AA04021441AM21	Lic. No/Date: 0311001398 09-02-2021	Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. Material balance sheet indicating all the raw materials with their solid content for the manufacture of export item. 2. Chemical reaction of the manufacturing export item, giving molecular weight of reactants and products indicating complete calculation of yield reaction. 3. Production of export items vis-à-vis consumption of import for the last three year duly certified by C.A Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 14.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case.			

Case No: 88/NC/4/MEET/Jul/202122/6	Party Name: HUBERGROUP INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00079673AM21	RA File: 03AA04021442AM21	Lic. No/Date: 0311001400 09-02-2021	Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. 1. Material balance sheet indicating all the raw materials with their solid content for the manufacture of export item. 2. Chemical reaction of the manufacturing export item, giving molecular weight of reactants and products indicating complete calculation of yield reaction. 3. Production of export items vis-à-vis consumption of import for the last three year duly certified by C.A Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 14.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case.			

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Case No: 89/NC/4/MEET/Jul/202122/6	Party Name: MESO CARBON INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00080987AM21	RA File: 08AA04008924AM21	Lic. No/Date: 0811000623 10-02-2021	Deferred
Decision:The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. Manufacturing process indicating stage wise of raw materials for the manufacturing the export item. 2. Difference in Pellets and Granular Activated Carbon, giving its application/function. 3. Reason with justification for requirement of 6 lakhs Kg of Activated Carbon Granular for the production of around 2 lakhs kg of activated carbon Pellets. 4. Production of Activated Carbon Pellets vis a vis consumption of activated Carbon Granular for the last three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.			

Case No: 90/NC/4/MEET/Jul/202122/6	Party Name: G T Z (INDIA) PVT LTD	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00081038AM21	RA File: 02AA04008782AM21	Lic. No/Date: 0211000282 10-02-2021	Deferred
Decision: No hard copy received from the firm.. The Committee considered the case as per agenda in presence of technical experts and decided to defer the case			

Case No: 91/NC/4/MEET/Jul/202122/6	Party NameBAJAJ POLYBLENDS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00081301AM21	RA File: 50AA04001517AM21	Lic. No/Date: 5011000061 10-02-2021	Approved
Decision:The committee considered the case as per agenda and decided to ratify the norms as under:-			

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Export Item	Quantity	Import Item	Quantity
FILLER MASTERBATCH (CACO3 BASED) PLAST WHITE PLAST SUPREME PLAST FILL AND PLAST WHITE PREMIUM(CONTAINING RAW MATERIAL LINEAR LOW DENSITY POLYETHYLENE (LLDPE) 235000 KGS AND CALCIUM CARBONATE 765000 KGS)	1000000 KILOGRAMS (KGS)	LINEAR LOW DENSITY POLYETHYLENE LLDPE	242050.0 KILOGRAMS (KGS)
		CALCIUM CARBONATE	787950.0 KILOGRAMS (KGS)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No: 92/NC/4/MEET/Jul/202122/6	Party Name: PROEC ENERGY LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00081729AM21	RA File: 05AA04030474AM21	Lic. No/Date: 0511001233 11-02-2021	Deferred

Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021.

1. Generic name with specification of export item and also specification of Import (Item).
2. Nexuses of Import item Rock Wool and export item Oil Well Chemical, clearly indicating, whether, it is raw material consumables, component etc.
3. Calculation of requirement of Import item indicating net import content and wastage separately.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 14.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.

Case No: 93/NC/4/MEET/Jul/202122/6	Party Name: UNITOP CHEMICALS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00081809AM21	RA File: 03AA04018373AM21	Lic. No/Date: 0311001389 11-02-2021	Deferred

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Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to **Defer** the case.

Case No: 94/NC/4/MEET/Jul/202122/6	Party Name: HERBERT BROWN PHARMACEUTICAL & RESEARCH LABORATOR I ES	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00082572AM21	RA File: 03AA04023219AM21	Lic. No/Date: 0311001683 12-02-2021	Deferred

Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to **Defer** the case.

Case No: 95/NC/4/MEET/Jul/202122/6	Party Name: INDUSTRIAL FILTERS & FABRICS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08/10/2021	Status
HQ File: HQRNORMAPPLY00083752AM21	RA File: 56AA04001997AM21	Lic. No/Date: 5611000114 13-02-2021	Deferred

Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/201-22/6 dated 08.10.2021:

1. Net weight of Glass Fabric (i.e. import content) in export item, in Kg term.
2. Total weight of import item (Glass Fabric) in Kg term.
3. Meaning of Net weight and Gross weight of export item, as given in your reply dated 27.01.2021.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 11.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No: 96/NC/4/MEET/Jul/202122/6	Party Name: INDOGULF CROPS SCIENCES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08/10/2021	Status
HQ File: HQRNORMAPPLY00085280AM21	RA File: 05AA04030579AM21	Lic. No/Date: 0511001271 16-02-2021	Deferred

The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to **Defer** the case

Case No: 97/NC/4/MEET/Jul/202122/6	Party Name: KRISHI RASAYAN EXPORTS PVT.LTD.	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00085282AM21	RA File: 05AA04026094AM21	Lic. No/Date: 0511001257 16-02-2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
ACETAMIPRID 20% SP(ACETAMIPRID 20% SP)	7500 KILOGRAMS (KGS)	Acetamiprid Technical	1507.50 KILOGRAMS (KGS)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 98/NC/4/MEET/Jul/202122/6	Party Name: INDOGULF CROPSCIENCES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00085321AM21	RA File: 05AA04031724AM21	Lic. No/Date: 0511001318 16-02-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case			

Case No: 99/NC/4/MEET/Jul/202122/6	Party Name: VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00087246AM21	RA File: 03AA04022144AM21	Lic. No/Date: 0311001789 19-02-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case			

Case No: 100/NC/4/MEET/Jul/202122/6	Party Name: INTERNATIONAL TRADERS	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
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HQ File: HQRNORMAPPLY00087765AM21	RA File: 03AA04023887AM21	Lic. No/Date: 0311001775 19-02-2021	Approved
Decision:: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
PAPER PRODUCTS NAMELY PAPER BAGS / PAPER POUCHES NET CONTENT : 1) UNCOATED PAPER (30 GSM TO 65 GSM) : 6,01,851.85 KGS	601851 KILOGRAMS (KGS)	UNCOATED PAPER (30 GSM TO 65 GSM)	625926 KILOGRAMS (KGS)
. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 101/NC/4/MEET/Jul/202122/6	Party NameBAJAJ POLYBLENDS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00089465AM21	RA File: 50AA04001636AM21	Lic. No/Date: 5011000072 22-02-2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
FILLER MASTERBATCH (CACO3 BASED)(PLAST STIFF, PLAST STIFF PREMIUM, PLAST FAB, PLAST FAB PREMIUM CONTAINING RAW MATERIAL POLYPROPYLENE (PP) 235000 KGS AND CALCIUM CARBONATE 765000 KGS)	1000000 KILOGRAMS (KGS)	POLYPROPYLENE PP 242050.0	242050.0 KILOGRAMS (KGS)
		CALCIUM CARBONATE	787950.0 KILOGRAMS
concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 102/NC/4/MEET/Jul/202122/6	Party Name: ATUL LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00089540AM21	RA File: 08AA04010398AM21	Lic. No/Date: 0811000766 22-02-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case			

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Case No: 103/NC/4/MEET/Jul/202122/6	Party Name: PUNJAB CHEMICALS AND CROP PROTECTION LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00094097AM21	RA File: 03AA04024222AM21	Lic. No/Date: 0311001847 01-03-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case			

Case No: 104/NC/4/MEET/Jul/202122/6	Party Name: INTERNATIONAL TRADERS	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00096299AM21	RA File: 03AA04026479AM21	Lic. No/Date: 0311002118 03-03-2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
PAPER PRODUCTS NAMELY PAPER CUPS/PLATES/NOODLE BOX/TRAY/LIDS ETC AND(48192090) NET CONTENT: 1) UNCOATED PAPER AND BOARD(150 - 225 GMS)- 50,000.00KGS 2) BROWN KRAFT LINER (140-200 GSM) (PACKING MATERIAL) - 8,857.14 KGS)	50000 KILOGRAMS (KGS)	UNCOATED PAPER AND BOARD (150-225 GSM)	57,500.0 KILOGRAMS (KGS)
		PACKING MATERIAL BROWN KRAFT LINER (140- 200 GSM)	As per packing Policy
PAPER PRODUCTS NAMELY PAPER CUPS/PLATES/NOODLE BOX/TRAY/LIDS ETC AND(48192090) NET CONTENT: 1) UNCOATED PAPER AND BOARD (225 GMS AND ABOVE)- 500,000.00KGS 2) BROWN KRAFT LINER (140-200 GSM) (PACKING MATERIAL) - 88,571.43 KGS)	500000 KILOGRAMS (KGS)	UNCOATED PAPER AND BOARD (225 GSM AND ABOVE)	5,75,000.0 KILOGRAMS (KGS)
		PACKING MATERIAL BROWN KRAFT LINER (140- 200 GSM)	As per Packing policy
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 105/NC/4/MEET/Jul/202122/6	Party Name: INTERNATIONAL TRADERS	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00096421AM21	RA File: 03AA04026496AM21	Lic. No/Date: 0311002113 03-03-2021	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
PAPER PRODUCTS NAMELY PAPER CUPS/PLATED/NOODLE BOX/TRAY/LIDS ETC. NET CONTENT: 1) UNCOATED PAPER AND BOARD(150-225 GMS)- 55,41,666.67KGS 2)PACKING MATERIALBROWN KRAFT LINER (140-200 GSM)-98,166.67 KGS)	554166 KILOGRAMS (KGS)	UNCOATED PAPER AND BOARD(150- 225 GMS)	637290.0 KILOGRAMS (KGS)
		PACKING MATERIAL BROWN KRAFT LINER(140- 200 GSM)	As per Paaacking Policy
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 106/NC/4/MEET/Jul/202122/6	Party Name: INTERNATIONAL TRADERS	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00096423AM21	RA File: 03AA04026505AM21	Lic. No/Date: 0311002109 03-03-2021	Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
PAPER PRODUCTS NAMELY PAPER CUPS/PLATED/NOODLE BOX/TRAY/LIDS ETC. NET CONTENT: 1) UNCOATED PAPER AND BOARD(225 GMS AND ABOVE)- 5,41,666.67KGS 2)PACKING MATERIALBROWN KRAFT LINER (140-200 GSM)- 95,952.38 KGS	5,41,666 Kg	UNCOATED PAPER AND BOARD (225 GSM AND ABOVE)	6,22,916 Kg
		PACKING MATERIAL BROWN KRAFT LINER(140- 200 GSM)	As per Packing Policy
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 107/NC/4/MEET/Jul/202122/6	Party Name: SKC CHEMIE PRIVATE LIMITEDS	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 08/10/2021	Status
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HQ File: HQRNORMAPPLY00098112AM21	RA File: 03AA04027513AM21	Lic. No/Date: 0311002272 05-03-2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
DI-POTASSIUM HYDROGEN(ORTHO PHOSPHATE)	1 Kg	PHOSPHORIC ACID (85 PERCENT PURE).	0.731 Kg
		POTASSIUM HYDROXIDE (90 PERCENT) (+/-2 PERCENT)	0.784 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No: 108/NC/4/MEET/Jul/202122/6	Party Name: GREENLAM INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00098151AM21	RA File: 05AA04036825AM21	Lic. No/Date: 0511001564 05-03-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case			

Case No: 109/NC/4/MEET/Jul/202122/6	Party Name: INTERNATIONAL TRADERS	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00099914AM21	RA File: 03AA04028636AM21	Lic. No/Date: 0311002365 09-03-2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
PAPER PRODUCTS NAMELY PAPER CUPS/PLATES/NOODLE BOX/TRAY/LIDS ETC	291666.67 KGS	UNCOATED BROWN BOARD (225 GSM AND ABOVE)	335417 Kg

(AND(48192090) NET CONTENT: 1) UNCOATED BROWN BOARD (225 GSM & ABOVE):291666.67 KGS			
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No: 110/NC/4/MEET/Jul/202122/6	Party Name: PUNJAB CHEMICALS AND CROP PROTECTION LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00099997AM21	RA File: 03AA04027661AM21	Lic. No/Date: 0311002284 09-03-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case			

Case No: 111/NC/4/MEET/Jul/202122/6	Party Name: ANAR CHEMICALS LLP	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00106472AM21	RA File: 08AA04011835AM21	Lic. No/Date: 0811001057 18-03-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case			

Case No: 112/NC/4/MEET/Jul/202122/6	Party Name: PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00111954AM21	RA File: 05AA04040044AM21	Lic. No/Date: 0511001874 23-03-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case			

Case No:	Party Name: GREENLAM	Meet No / Date:	Status
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113/NC/4/MEET/Jul/202122/6	INDUSTRIES LIMITED	NC/4/MEET/Jul/202122/6 Date: 01/10/2021	
HQ File: HQRNORMAPPLY00114701AM21	RA File: 05AA04042570AM21	Lic. No/Date: 0511001973 26-03-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case			

Case No: 114/NC/4/MEET/Jul/202122/6	Party Name: ESKAY IODINE PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00114976AM21	RA File: 03AA04032267AM21	Lic. No/Date: 0311002941 27-03-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case			

Case No: 115/NC/4/MEET/Jul/202122/6	Party Name: BHANU DYES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00003011AM22	RA File: 03AA04033303AM21	Lic. No/Date: 0311003005 05-04-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case			

Case No: 116/NC/4/MEET/Jul/202122/6	Party Name: PLASTIBLENDS INDIA LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 008/10/2021	Status
HQ File: HQRNORMAPPLY00004200AM22	RA File: 03AA04033454AM21	Lic. No/Date: 0311003044 06-04-2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
PP Base Additive Compound Net Content : 1) Relevant Polymers such as	150000.0 KILOGRAMS (KGS)	Relevant Polymers such as Polypropylene	44805.0 KILOGRAMS (KGS)

Polypropylene - 43,500.00 Kgs. 2) Titanium Dioxide (Rutile Grade) - 1,05,000.00 Kgs. 3) Additive namely Antioxidant - 1,500.00 Kgs.)			
		Titanium Dioxide (Rutile Grade)	108150.0 KILOGRAMS (KGS)
		Additive namely Antioxidant	1545.0 KILOGRAMS (KGS)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 117/NC/4/MEET/Jul/202122/6	Party Name: FRUZYME BIOTECH INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00018855AM22	RA File: 32AA04007764AM21	Lic. No/Date: 3211000790 15-04-2021	Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. % Papain content in export and import items. 2. COA of Import item from Foreign supplier 3. COA of Export Item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 14.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.			

Case No: 118/NC/4/MEET/Jul/202122/6	Party Name: SHITAL INDUSTRIES PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status								
HQ File: HQRNORMAPPLY00022037AM22	RA File: 08AA04012004AM21	Lic. No/Date: 0811001307 19-04-2021	Approved								
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- <table> <tr> <th>Export Item</th><th>Quantity</th><th>Import Item</th><th>Quantity</th></tr> <tr> <td>TIN STABILIZER (SHITA STAB</td><td>1 Kg</td><td>2-ETHYL HEXYL</td><td>0.772 Kg</td></tr> </table>				Export Item	Quantity	Import Item	Quantity	TIN STABILIZER (SHITA STAB	1 Kg	2-ETHYL HEXYL	0.772 Kg
Export Item	Quantity	Import Item	Quantity								
TIN STABILIZER (SHITA STAB	1 Kg	2-ETHYL HEXYL	0.772 Kg								

MTS-120) (METHYL TIN BIS (2-ETHYL HEXYL THIOGLYCOLATE)		THIOGLYCOLATE (2-EHTG.)		
		METHYL TIN CHLORIDE (50% Solution)	0.772 Kg	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee				

Case No: 119/NC/4/MEET/Jul/202122/6	Party Name: YASHO INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00030430AM22	RA File: 03AA04008182AM22	Lic. No/Date: 0311003487 30-04-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case.			

Case No: 120/NC/4/MEET/Jul/202122/6	Party Name: ESKAY IODINE PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00033626AM22	RA File: 03AA04001699AM22	Lic. No/Date: 0311003585 05-05-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case			

Case No: 121/NC/4/MEET/Jul/202122/6	Party Name: INDORE GEL PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00130671AM22	RA File: 03AA04041055AM22	Lic. No/Date: 0311005094 04-07-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case			

Case No:	Party Name: G T Z	Meet No / Date:	Status
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122/NC/4/MEET/Jul/202122/6	(INDIA) PVT LTD	NC/4/MEET/Jul/202122/6 Date: 01/10/2021	
HQ File: HQRNORMAPPLY00131230AM22	RA File: 02AA04012575AM22	Lic. No/Date: 0211000886 05-07-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case			

Case No: 123/NC/4/MEET/Jul/202122/6	Party Name: G T Z (INDIA) PVT LTD	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00131237AM22	RA File: 02AA04012574AM22	Lic. No/Date: 0211000887 05-07-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case.			

Case No: 124/NC/4/MEET/Jul/202122/6	Party Name: INDIA GELATINE AND CHEMICALS LTD	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00133443AM22	RA File: 03AA04042322AM22	Lic. No/Date: 0311005186 07-07-2021	Approved
Decision: The Committee considered the case as per agenda and decided to ratify the norms;In view of SION A-1794 and in line which earlier approved norms, present case may be considered on repeat basis as under :			
Export Item	Quantity	Import Item	Quantity
GELATINE	113044.00 (Kgs)	GELBONES	649658 Kgs
1. Above norms are subject to Import Policy and veterinary certificates for import of crushed Bones/Gel Bones for Gelatine/Ossein Production. 2. Above norms are valid for above Advance Authorisation only. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 125/NC/4/MEET/Jul/202122/6	Party Name: FRUZYME BIOTECH INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
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HQ File: HQRNORMAPPLY00133565AM22	RA File: 32AA04008224AM22	Lic. No/Date: 3211001201 07-07-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case			

Case No: 126/NC/4/MEET/Jul/202122/6	Party Name: VISHNU CHEMICALS LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00134221AM22	RA File: 09AA04005690AM22	Lic. No/Date: 0911001173 08-07-2021	Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/201-22/6 dated 08.10.2021. 1. Complete details of packing material to use in the export item (i.e. Chrome oxide green). 2. Size of Jumbo bags with justification for using it for packing of export item. 3. Complete calculation for requirement of packing material to export of item. 4. A copy of Norms fixed in the past by the Norms Committee. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case.			

Case No: 127/NC/4/MEET/Jul/202122/6	Party Name: ESKAY IODINE PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00134331AM22	RA File: 03AA04045294AM22	Lic. No/Date: 0311005218 08-07-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case			

Case No: 128/NC/4/MEET/Jul/202122/6	Party Name: METAL SALES CORPORATION	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00136066AM22	RA File: 03AA04043471AM22	Lic. No/Date: 0311005276 10-07-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case.			

Case No: 129/NC/4/MEET/Jul/202122/6	Party Name: AIMCO PESTICIDES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00138656AM22	RA File: 03AA04027519AM22	Lic. No/Date0311005361 14-07-2021	Approved
Decision: Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
CHLORPYRIPHOS 48 PERCENT EC	1 LITERS (LTR)	NATCP 85 PERCENT MIN	0.420 Kgs
		DIETHYL THIO PHOSPHORYL CHLORIDE 98 POINT 5 PERCENT MIN DETPC	0.342 Kg
		SOLVENT C IX	0.514 Kg
		ETHYLENE DICHLORIDE EDC	0.273 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 130/NC/4/MEET/Jul/202122/6	Party Name: STIC ON PAPERS PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00140709AM22	RA File: 09AA04007896AM22	Lic. No/Date0911001225 16-07-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case			

Case No: 131/NC/4/MEET/Jul/202122/6	Party Name: RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00147459AM22	RA File: 05AA04054999AM22	Lic. No/Date0511003827 26-07-2021	Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case			

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Case No: 132/NC/4/MEET/Jul/202122/6	Party Name: PLASTIBLENDS INDIA LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00151928AM22	RA File: 03AA04055255AM22	Lic. No/Date0311005792 02-08-2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
PP Base Additive Compound)(Net Content : 1) Relevant Polymers such as Polypropylene: 75,400.00 kgs, 2) Titanium Dioxide (Rutile Grade) : 1,82,000.000 Kgs, 3) Additive namely Antioxidant : 2,600.00 kgs.)	260000 KILOGRAMS (KGS)	Relevant Polymers such as Polypropylene	77662.0 KILOGRAMS (KGS)
		Titanium Dioxide (Rutile Grade)	187460.0 KILOGRAMS (KGS)
		Additive namely Antioxidant	2678.0 KILOGRAMS (KGS)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 133/NC/4/MEET/Jul/202122/6	Party Name: HEMANI INDUSTRIES LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00156811AM22	RA File: 03AA04061707AM22	Lic. No/Date0311006013 08-08-2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
BIFENTHRIN 100g/L EC(BIFENTHRIN 100g/L EC)	1 LITERS (LTR)	Bifenthrin Tech 96 Percentage	0.101 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No:	Party Name:	Meet No / Date:	Status
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134/NC/4/MEET/Jul/202122/6	MIICRON WIRES AND POLYMERS PRIVATE LIMITED	NC/4/MEET/Jul/202122/6 Date: 01/10/2021	
HQ File: HQRNORMAPPLY00158547AM22	RA File: 03AA04062592AM22	Lic. No/Date0311006066 10-08-2021	Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
40% solution of Phenol Blocked Polyisocyanate in 1- Methoxy -2- Propyl Acetate (MPA/PMA)	1 KILOGRAMS (KGS)	Toluene Dilsocyanate	0.24 KILOGRAMS (KGS)
		Phenol	0.16 Kg
		Propylene Glycol Methyl Ether Acetate (PMA) / 1- Methoxy-2- Propyl Acetate (MPA) / Dowanol PMA / Glycol Ether PM Acetate	0.61 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No: 135/NC/4/MEET/Jul/202122/6	Party Name: VISHNU CHEMICALS LIMITED	Meet No / Date: NC/4/MEET/Jul/202122/6 Date: 01/10/2021	Status
HQ File: HQRNORMAPPLY00176438AM22	RA File: 09AA04011810AM22	Lic. No/Date0911001494 03-09-2021	Defer
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/201-22/6 dated 08.10.2021. 1. Complete details of packing material to use in the export item (i.e. Sodium Bichromate). 2. Size of Jumbo bags with justification for using it for packing of export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case.			